

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 6

CA 388/2023 CA 391/2023 (NEW CA) IN CP/3638(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 12.09.2023

NAME OF THE PARTIES: UNION OF INDIA VS INFRASTRUCTURE
LEASING AND FINANCIAL SERVICES
LTD. & ORS.

Sections 241-242 of the Companies Act, 2013

ORDER

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- 1) Ms. Minal Pawar, Ld. Counsel for the Applicant and Mr. M.S. Bharadwaj, Ld. Counsel for the Respondent No. 1 are present.
- 2) Other connected Application is listed on Board tomorrow (i.e. on 13.09.2023). Hence, the present Company Application is also adjourned to 13.09.2023, for further consideration and hearing.

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- 1) Mr. Shrikant Pillai, Ld. Counsel for the Applicant is present. Ms. Disha, Ld. Counsel for the Respondent No. 2 is also present and waives Service of Notice. None present for other Respondents.

- 2) The matter is coming up on the first time. Registry is directed to issue Notice to all the Respondents, except Respondent No. 2, who are arrayed as Party to the Interlocutory Application, clearly intimating the next date of hearing and to place on record Compliance Report well before the adjourned date. In addition to the Notice issued by the Court, Applicant is also directed to issue Notice to all the Respondents, except Respondent No. 2, who are arrayed as Party to the Interlocutory Application, clearly intimating the next date of hearing by all available means (i.e. Speed Post, E-mail, etc.) and to place on record Affidavit of Service enclosing therewith proof of service of Notice to all Respondents, well before the adjourned date.
- 3) Applicant is further directed to serve a copy of present Interlocutory Application to all the Respondents, forthwith, if not served earlier.
- 4) Needless to say, after receiving a copy of Interlocutory Application, Respondents are directed to file and place on record Affidavit in Replies at least two days before the adjourned date by duly serving copies to the other side well in advance.
- 5) Stand over to 16.10.2023 for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare